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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ ITA 736/2007

COMMISSIONER OF INCOME TAX Appellant
Through:

versus

MOTOR & GENERAL FINANCE LTD Respondent
Through:

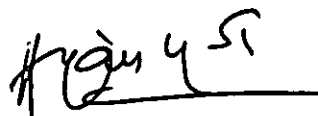
CORAM:
HON'BLE MR. JUSTICE A.K.SIKRI
HON'BLE MR. JUSTICE VALMIKI J. MEHTA

ORDER

% 11.09.2009

Learned counsel for the appellant could not dispute that the matter is covered by judgment of this Court titled as *Commissioner of Income Tax Vs. MGF India Ltd., 272 (2005) ITR 191*. Thus, no substantial question arises.

Dismissed.


A.K.SIKRI, J


VALMIKI J. MEHTA, J

SEPTEMBER 11, 2009